

चाहता हूँ कि इन्क्वायरी की पूरी रपट क्या है और जब चोरी हुई तब थाने में फस्ट इन्फार्मेशन रपट किमने लिखाई, यह सारा व्यौरा हमको मिलना चाहिये ।

श्री आनंद अली : राजनारायण जी जैसे मेहमानों के लिये रखी गई थी वहां पर ।

श्री राजनारायण : श्रीमन्, मैं आपसे निवेदन करूंगा कि आप यहां पर कहिये कि संसदीय सभ्यता और संसदीय बदतनीजी में बहुत फर्क है । आनंद अली साहब संसदीय बदतमोजी को ज्यादा श्रयस्कर मानते हैं ।

.CB1 INQUIRY AGAINST M/S. PERMANENT MAGNET

*699. SHRI BHUPESH GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Central Bureau of Investigation have conducted an inquiry in relation to the affairs of M/s. Permanent Magnet;

(b) if so, whether any report was submitted to Government; and

(c) whether the findings related to the granting of certain licences to M/s-Permanent Magnet?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b) Yes, Sir. This was in 1964.

(c) Yes, Sir.

SHRI BHUPESH GUPTA : May I know in this connection whether the investigation was directed against one Mr. Thon-pe on the ground that as Private Secretary of the Finance Minister he had used his influence to get certain licences for Permanent Magnet? Also I should like to know whether in that connection the allegations were also against Mr. Kantilal Desai who was directly connected at that time with Permanent Magnet?

SHRI Y.B. CHAVAN : From what" ever papers I could see I find that a confidential enquiry was ordered to find out whether any undue favour was shown in giving the licences to Mr. Kantilal Desai who was the Managing Director of this company. After enquiry it was found that no criminal offence was involved in that. Therefore, this enquiry was closed.

SHRI BHUPESH GUPTA : It is not a question of criminal offence. Company Law offences and other things are there. He has not answered about Mr. Thonpe. The question is whether Thonpe is another person who exerted influence, being the Private Secretary to the Finance Minister. May I know whether it is not a fact that Shri Gulzarilal Nanda conducted this enquiry and this was being pursued by the Central Bureau of Investigation, that certain papers even were sent, I believe to the Prime Minister and, that later on for some reason or other during the time of Shri Lai Bahadur Shastri the enquiry was closed ? Yet the findings were there which were incriminating. Can he deny in this House that they were incriminating in so far as Mr. Thonpe and Mr. Kantilal Desai were concerned, and is it not a fact that in connection with the enquiry several incriminating letters also came to light?

SHRI Y. B. CHAVAN : I am making a very responsible statement here. So, let the hon. Member make his mind clear as to what he is asking. I would like to say that in the course of the enquiry it was found that Mr. Thonpe, who was the Private Secretary of the then Finance Minister, did write certain letters to expedite the processes. These letters were certainly found out. There was nothing incriminating in those letters. In those letters no favours were asked. They were certainly written to the officers to expedite the processes. I am merely giving the facts, and I would like to tell him that this enquiry was started—he asked whether somebody deliberately did it; during Nandaji's time it was started; during Nandaji's time the enquiry was closed.

SHRI BHUPESH GUPTA : Sir, I seek your protection. I am not at all suggesting that Mr. Chavan is not telling what he should. Letters were written by Mr. Thonpe, Private Secretary to Mr. Morarji Desai, the then Finance Minister, asking certain officials to expedite the issue of licences to Permanent Magnet of which Mr. Kantilal Desai was a Director. May I know whether there were not certain things that had come to light that Mr. Thonpe was exerting his influence in order to expedite the issuance of licences, whether there are certain things of that kind in the letters? Will the Home Minister be pleased to lay on the Table of the House at least copies of the letters?

SHRI Y. B. CHAVAN : I have said the fact that certain letters have come to notice in which he has written to officer,

to expedite the process. I do not propose to place those letters on the Table of the House.

SHRI Y. B. CHAVAN: I am not saying

श्री गोड़े मुराहरी : मैं यह जानना चाहूंगा कि जब वहां पर इन्क्वायरी शुरू की गई तो क्या बजह थी कि श्री टोनपे अपने अधिकार का नाजायज इस्तेमाल करके उसको एक्सपैडिट करवा रहे थे, नहीं तो इन्क्वायरी की कोई बात ही नहीं थी। मैं यह जानना चाहता हूँ कि जब इन्क्वायरी हुई और पता लगा कि श्री टोनपे साहब अपने अधिकार को इस्तेमाल करके केस एक्सपैडिट कर रहे थे तो क्या हर मामले में—एक्सपैडिट कराया गया है। यह साफ है कि श्री कांतिलाल देसाई का मामला था इसलिये लाइसेन्स दिये गये और क्या यही लाइसेन्स और लोगों को दिये जा रहे हैं।

whether Mr. Thonpe should have written or not written. I am not holding brief for anybody. I am merely stating facts as they were brought to my notice. I find those letters were meant to expedite certain processes. The enquiring officer himself has ultimately taken the view that no criminal offence is involved, and they decided to close the enquiry.

MR. CHAIRMAN: Next question.

SHRI BHUPESH GUPTA: Sir, there are many questions to be asked.

श्री राजनारायण : श्रीमन्, मैं यह जानना चाहता हूँ . . .

MR. CHAIRMAN: Your leader has put a question.

श्री राजनारायण : हमको भी एक सवाल पूछने दीजिये।

MR. CHAIRMAN: I must see to the time.

श्री राजनारायण : श्रीमन्, एक हमारे सवाल का भी जवाब मंत्री महोदय से दिलाया जाय . . .

SHRI BHUPESH GUPTA: It is a serious thing. I put it to the Home Minister if he sees the files, he will see that Mr. Kantilal Desai was directly involved in it; Mr. Kantilal Desai and Shri Morarji Desai's Private Secretary were directly involved and offences of some kind, may

not be criminal, were committed. Shri Lai Bahadur Shastri was being persuaded because of certain other extraneous factors. You see the letters.

श्री राजनारायण : श्रीमन्, हमारा एक सिम्पल प्रश्न है कि जब प्राइवेट सेक्रेटरी . . .

DR. R. N. ANTANI: THE CHAIRMAN: श्री राजनारायण: उस प्राइवेट सेक्रेटरी जिसने इस पर लिखा, उसके ऊपर क्या कार्य-वाही हुई?

नहीं बनता इसलिये प्रोसीडिंग ट्राप हो गई। क्या इमारत तरोके से, अपना प्रभाव डालकर, नाजायज लाइसेन्स देने की बात हुई और इस पर किसी प्रकार से श्री कांतिलाल से भी कोई सम्बन्ध आता है, इसका उत्तर सरकार को और से होना चाहिये। अगर श्री कांतिलाल का मामला आता है और प्राइवेट सेक्रेटरी ने लिखा कि यह मामला गम्भीर है, इसको छिपाने से कोई काम नहीं बनता इसलिये सरकार से निवेदन है कि इस पर सरकार अपना उत्तर दे।

SHRI Y. B. CHAVAN: I have answered this question. I am not giving my opinion. I can only express my view based on the enquiry report.

SHRI BHUPESH GUPTA: We have nothing against Mr. Chavan. Nothing happened during his regime. Mr. Chavan should not at all think that we are holding him responsible. We put to him that question. Can he deny that?

SHRI Z. A. AHMAD: It is a question of fact. Did Mr. Kantilal Desai have considerable interest in this company? What was the value of his shares, and is it a fact that subsequently he sold those shares and made a lot of money?

SHRI Y. B. CHAVAN: My answer is 'yes'. He had considerable interest in this. Practically he was the Managing Director and when he sold that interest, he earned quite lots of money.

MR. CHAIRMAN: Next question.

SHRI BHUPESH GUPTA I Sir, we should have a half-an-hour discussion on this. We are interested in this. It is a public issue. It is being debated by the whole country. It is not an issue between me and the Home Minister. I think the Home Minister has given on the whole correct answer, except that you do not allow supplementaries; otherwise we would have said more things. After those shares were sold and lots of money were made, income-tax was not paid on that money.

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

CONVERSIONS BY CHRISTIAN MISSIONARIES

*700. SHRI R. P. KHAITAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of conversions are being made by Christian missionaries in Assam and other backward areas of that State;

(b) if so, number of persons converted in these areas during the last five years; and

(c) the action taken by Government to check such conversions.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) There have been reports of foreign missionaries trying to extend their proselytisation activities in certain areas of Assam.

(b) There is no law providing for the registration of conversions from one religion to another. The precise information asked for is, therefore, not available.

(c) In view of reply to part (a) does not arise.

CONSTRUCTION OF WEST COAST ROAD

*701. SHRI C. ACHUTHA MENON: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) by when the West Coast Road in Kerala forming part of Bombay Cape Camorin National Highway is likely to be completed; and

(b) what is the total amount of money likely to be spent on this road and what was the original estimate?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN):

(a) The West Coast Road is not a National Highway. However, the Government of India have been fully helping the State Governments concerned in its construction. The portion of the road in the State of Kerala is expected to be completed, by the end of 1969.

(b) The amount likely to be spent on the road is Rs. 3.74 crores. The original estimate amounted to Rs. 1.15 crores.

CAPACITY OF INDIAN SHIPPING

*702. SHRI M. P. BHARGAVA: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) how much tonnage has been added to the Indian shipping during the last five years in (i) public sector and (ii) private sector;

(b) what efforts are being made to increase the tonnage during the Fourth Five Year Plan period; and

(c) whether any incentives are being offered to these sectors?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) to (c) A statement giving the requisite information is laid on the Table of the Sabha.

STATEMENT

(a) The net addition to Indian fleet during the last 5 years from 1-4-63 to 1-8-68 is as under:—

	Public Sector	Private Sector
(i) Number of ships added.	28	19 •
(ii) Net additional tonnage GRT	2,62,064 GRT	6,16,130 GRT

(b) Every effort is being made to obtain ships from whichever country possible on reasonable credit terms both for acquisition of new tonnage and for purchase of secondhand vessels. Yugoslav Government credit for purchase of ships is being utilised by our shipping companies. Recently West German Government have agreed to provide credit for building new ships and